

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH
 REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 177 & 400 of 2011

[Arising out of OIA No. 611-12/ST/D-II/10 dated 22.10.2010 passed by the Commissioner (Appeals) of Central Excise, New Delhi]

Cement Fabrics (India)

389, Industrial Area, Phase-I, Panchkula

: Appellant

Vs

**Commissioner of Central Excise and Service Tax,
Panchkula**

SCO No. 407 and 408, Sector 8, Panchkula, (Haryana) 134119 **:Respondent**

APPEARANCE:

Shri V.R. Sethi, Advocate for the Appellant

Shri Shri Narinder Singh and Shri. Raman Mittal

Departmental Representatives for the Respondent

CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

ORDER No. 60176-60177/2023

Date of Hearing: 04.07.2023

Date of Decision: 04.07.2023

Per : S. S. GARG

Ld. Advocate for the appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submissions made by the Id. Advocate, the appeals are dismissed as deemed to be withdrawn.

(Dictated & pronounced in the open Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)